

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No. 112/2023
(Filed under Section 61(1) of the Insolvency and Bankruptcy Code,
2016)

Arising out of the Impugned Order dated 22/02/2023 in
IA(IBC)/159/KOB/2022 in C.P.(IB)/33/KOB/2021, passed by the
‘Adjudicating Authority’, (National Company Law Tribunal, Kochi
Bench, Kerala)

In the matter of:

Ann George ...Appellant
V
K. Parameshwaran Nair ...Respondent

WITH

Company Appeal (AT) (CH) (Ins) No. 113/2023
(Filed under Section 61(1) of the Insolvency and Bankruptcy Code,
2016)

Arising out of the Impugned Order dated 22/02/2023 in
IA(IBC)/157/KOB/2022 in C.P.(IB)/33/KOB/2021, passed by the
‘Adjudicating Authority’, (National Company Law Tribunal, Kochi
Bench, Kerala)

In the matter of:

E. P. George ...Appellant
V
K Parameshwaran Nair ...Respondent

WITH

Company Appeal (AT) (CH) (Ins) No. 114/2023
(Filed under Section 61(1) of the Insolvency and Bankruptcy Code,
2016)

Arising out of the Impugned Order dated 22/02/2023 in
IA(IBC)/158/KOB/2022 in C.P.(IB)/33/KOB/2021, passed by the
‘Adjudicating Authority’, (National Company Law Tribunal, Kochi
Bench, Kerala)

In the matter of:

E.P. George ...Appellant

V

K. Parameshwaran Nair ...Respondent

WITH

Company Appeal (AT) (CH) (Ins) No. 115/2023
(Filed under Section 61(1) of the Insolvency and Bankruptcy Code,
2016)

Arising out of the Impugned Order dated 22/02/2023 in
IA(IBC)/160/KOB/2022 in C.P.(IB)/33/KOB/2021, passed by the
'Adjudicating Authority', (National Company Law Tribunal, Kochi
Bench, Kerala)

In the matter of:

Fancy Mega Projects Private Limited ...Appellant

V

K. Parameshwaran Nair ...Respondent

WITH

Company Appeal (AT) (CH) (Ins) No. 117/2023
(IA No. 406/2023)
(Filed under Section 61(1) of the Insolvency and Bankruptcy Code,
2016)

Arising out of the Impugned Order dated 22/02/2023 in
IA(IBC)/161/KOB/2022 in C.P.(IB)/33/KOB/2021, passed by the
'Adjudicating Authority', (National Company Law Tribunal, Kochi
Bench, Kerala)

In the matter of:

E.P. George ...Appellant

V

K. Parameshwaran NairRespondent

WITH

Company Appeal (AT) (CH) (Ins) No. 118/2023
(IA No. 407/2023)
(Filed under Section 61(1) of the Insolvency and Bankruptcy Code,
2016)

Arising out of the Impugned Order dated 22/02/2023 in
IA(IBC)/162/KOB/2022 in C.P.(IB)/33/KOB/2021, passed by the
‘Adjudicating Authority’, (National Company Law Tribunal, Kochi
Bench, Kerala)

In the matter of:

Novelty Clothing Private Limited

...Appellant

V

K. Parameshwaran Nair

...Respondent

Present :

For Appellant : Mr. Pradeep Joy, Advocate

ORDER

(Physical Mode)

07/06/2023:

The Learned Counsel for the ‘Appellant’ seeks ‘Permission’ from this ‘Tribunal’ to withdraw the above ‘Appeals’. Acceding to his said request, Company Appeal (AT) (CH) (Ins) No. 112/2023, Company Appeal (AT) (CH) (Ins) No. 113/2023, Company Appeal (AT) (CH) (Ins) No. 114/2023, Company Appeal (AT) (CH) (Ins) No. 115/2023, Company Appeal (AT) (CH) (Ins) No. 117/2023 and Company Appeal (AT) (CH) (Ins) No. 118/2023 are ‘dismissed’ as ‘withdrawn’. No Costs. Connected Pending IA Nos. 406, 407/2023 are ‘Closed’.

[Justice M. Venugopal]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

SPR/TM